

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:740
ANSWERED ON:12.11.2010
ARMS SEIZED BY CUSTOMS DEPARTMENT
Argal Shri Ashok

Will the Minister of FINANCE be pleased to state:

- (a) the details of arms and ammunition seized by the Customs Department during each of the last three years; and
(b) the manner in which the Customs Department disposes of the same including conditions, if any, therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a): The details of arms and ammunition seized by the Customs Department during each of the last three years are as under:-

Year	No.of Prohibited Bore weapons with Ammunition Arms Ammn	No.of Non-Prohibited Bore weapons Along with Ammunition Arms Ammn
------	--	--

2007-08 3 196 Nos. - -

2008-09 13 - 6 -

2009-10 9 130244 Nos. 1354 Nos.

2010-11 2 3006 Nos. 1 -
(upto
Oct,10)

(b) After confiscation, the prohibited bore weapons and ammunition are appropriated only for the departmental use/or to persons specifically allotted by Ministry. The Non prohibited bore weapons after confiscation are sold to the sitting MPs possessing valid arms license on first come first serve basis after receiving their confirmation that they do not own/posses any weapon at present. Non-prohibited weapons are also given to the Departmental personnel on loan basis till the time they are in service.